

published in Notification No. G.S.R. 1441, dated the 30th September, 1964, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, see No. LT-3339/64.]

Shri Hem Barua (Gauhati): Sir, on a point of order. The newspapers this morning reported that our Minister of Parliamentary Affairs, Shri Satya Narayan Sinha, was in Taipeh. How is it that he could be here; is it his ghost or is he the real man?

Mr. Speaker: The only conclusion is that we should not believe the newspaper reports in future.

DOCK WORKERS (ADVISORY COMMITTEE) AMENDMENT RULES, 1964

The Minister of Labour and Employment (Shri D. Sanjivayya): Sir, I beg to lay on the Table a copy of the Dock Workers (Advisory Committee) Amendment Rules, 1964, published in Notification No. S.O. 3511, dated the 3rd October, 1964, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library, see No. LT-3340/64.]

MINISTERS' RESIDENCES (AMENDMENT) RULES, 1964

The Minister of Works and Housing (Shri Mehr Chand Khanna): I beg to lay on the Table a copy of the Ministers' Residences (Amendment) Rules, 1964, published in Notification No. G.S.R. dated the 19th September, 1964, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library, see No. LT-3341/64.]

COTTON TEXTILES (CONTROL) (SECOND AMENDMENT) ORDER, 1964

The Minister of Civil Aviation (Shri Kanungo): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Cotton Textiles (Control) (Second Amendment) Order, 1964, published in Notification

No. S.O. 3532, dated the 3rd October, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-3342/64.]

NOTIFICATIONS UNDER SECTION 458 OF MERCHANT SHIPPING ACT, 1958

The Minister of Transport (Shri Raj Bahadur): I beg to re-lay on the Table a copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :—

- (1) (i) The Merchant Shipping (Form of Passenger Ships' Survey Certificates) Rules, 1964, published in Notification No. G.S.R. 589 dated the 11th April, 1964.
- (ii) The Shipping Development Fund Committee (General) Amendment Rules, 1964, published in Notification No. G.S.R. 995 dated the 11th July, 1964.
- (iii) The Merchant Shipping Examination for Skipper and Second-hand of a Fishing Vessel Rules, 1964, published in Notification No. G.S.R. 996 dated the 11th July, 1964. [Placed in Library, see No. LT-2944/64.]
- (2) A copy of Notification No. G.S.R. 1496 dated the 17th October, 1964, containing Corrigendum to Notification No. G.S.R. 996 dated the 11th July, 1964, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library, see No. LT-3113/64.]

DELHI DEVELOPMENT AUTHORITY (PREPARATION OF ANNUAL ACCOUNTS) RULES, 1964

The Minister of Health (Dr. Sushila Nayar): I beg to re-lay on the Table a copy of the Delhi Development Authority (Preparation of Annual Accounts) Rules, 1964, published in

[Dr. Sushila Nayyar]
Notification No. G.S.R. 917 dated the 19th June, 1964, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-3038/64].

ACTS UNDER KERALA STATE LEGISLATURE (DELEGATION OF POWERS) ACT, 1964, ETC.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table:—

- (1) A copy each of the following Acts, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1964:—
 - (i) The Kerala Abkari Laws (Amendment and Validation) Act, 1964 (President's Act No. 1 of 1964). [Placed in Library. See No. LT-3344/64].
 - (ii) The Kerala Revenue Recovery Laws (Amendment) Act, 1964 (President's Act No. 2 of 1964). [Placed in Library. See No. LT-3345/64].
- (2) A copy of the Arms (Seventh Amendment) Rules, 1964, published in Notification No. G.S.R. 1324 dated the 19th September, 1964, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-3346/64].
- (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Pay) Amendment Rules, 1964, published in Notification No. G.S.R. 1352 dated the 26th September, 1964.
 - (ii) Notification No. G.S.R. 1353 dated the 26th September, 1964, making certain amend-

ments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-3347/64].

RAILWAY PROTECTION FORCE (AMENDMENT) RULES, 1964

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): I beg to re-lay on the Table a copy of the Railway Protection Force (Amendment) Rules, 1964, published in Notification No. G.S.R. 925 dated the 27th June, 1964, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957. [Placed in Library. See No. LT-3384/64].

NOTIFICATION MAKING CERTAIN FURTHER AMENDMENT TO DELHI SALES TAX RULES, 1951, ETC.

The Minister of Finance (Shri T. T. Krishnamachari): Sir, on behalf of Shri Bali Ram Bhagat, I beg to re-lay on the Table:

- (i) A copy of Notification No. F. 4(33)62-Fin(E) published in Delhi Gazette dated the 7th May, 1964, making certain further amendment to the Delhi Sales Tax Rules, 1951, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT-3046/64].
- (ii) A copy of the Post Office Savings Certificates (First Amendment) Rules, 1964, published in Notification No. G.S.R. 1117 dated the 8th August, 1964, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT-3348/64].
- (iii) A copy of Report on the working of the Deposit Insurance